

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVT. OF INDIA**

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Upbhokta Nyay Bhawan  
'F' Block, GPO Complex, INA  
New Delhi – 110023

No.A-2/Listing/NCDRC/2020

15<sup>th</sup> February, 2021

**CIRCULAR**

It has been observed that written submissions/written arguments, documents, applications, etc., are being received by the Registry of the National Consumer Disputes Redressal Commission in the matters reserved for orders, without specific direction thereto by the Hon'ble Benches.

In view of the above, it is directed that henceforth no written submissions/written arguments, documents, applications, etc., be received by the Registry, unless there is a direction to the counsel/parties for filing such documents, in the matters in which orders have been reserved. However, it will be open for the learned counsel/parties to make a mention before the concerned Bench for permission to file written submissions/ written arguments, documents, applications, etc., and if permission/leave is granted by the said Bench only then it will be received in the office.



(S. Hanumantha Rao)  
Joint Registrar

Copy to:

1. Sr. PPS to the Hon'ble President.
2. PS to Hon'ble Member(s) – with a request to bring the contents of the Notice to the knowledge of the Hon'ble Member(s).
3. Deputy Registrar, AR (CC), AR(Listing), AR(FA), AR(Admin.), OSDs(RP)
4. Court Masters (Non-shorthand)
6. Notice Board
7. SO (IT) – with a request to upload this Circular on the website of NCDRC.